Note: In addition to the basic pension, Dearness Relief at 165% of the basic pension w.e.f. 01.8.2012 is also admissible.

Guidelines on interception of telephone conversations

2841. SARDAR SUKHDEV SINGH DHINDSA: SHRI RASHEED MASOOD:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has formulated any policy or laid down any guidelines on interception of telephonic conversations of private individuals.
 - (b) if so, the details thereof and guidelines laid down in this regard; and
 - (c) the competent nodal authority to order the interception;

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N SINGH): (a) and (b) Interception of communication by authorized Law Enforcement Agencies (LEAs) is carried out in accordance with the provisions of Section 5(2) of Indian Telegraph Act, 1885 and Indian Telegraph (Amendment) Rules, 2007. The Standard Operating Procedure (SOP) for interception, handling, usage, sharing, copying, storage and destruction of contents of any interceptions (dated 19.5.2011) has been issued by the Ministry of Home Affairs, which has elaborated and strengthened the existing procedure on lawful interception contained in Rule 419A of the Indian Telegraph Rules.

(c) Sub Rule 419 A(1) of the Indian Telegraph (Amendment) Rules, 2007 specifies the competent nodal authority as Union Home Secretary for Government of India and State Home Secretary for State, to order the interception.

Assault of tribals by CRPF jawans

2842. SHRI MOHD. ALI KHAN:

SHRIMATI T. RATNA BAI:

Will the Minister of HOME AFFAIRS be pleased to state: